CENTRAL ADMINISTRATIVE TRIBUNAL PRINCIPAL BENCH

O.A. No.1386/2015

New Delhi, this the 6th day of January, 2017.

HON'BLE MR. JUSTICE PERMOD KOHLI, CHAIRMAN HON'BLE MS. NITA CHOWDHURY, MEMBER (A)

Mr. D.B.R. Munshi S/o Shri J.L. Munshi DGM (PM& C/IT) 58, Naval Apartments, 14, Vasundhara Enclave, Delhi-110096.

-Applicant

(By Advocate: Shri Rajiv R. Mishra)

VERSUS

- Union of India,
 Ministry of Water Resource,
 Shram Shakti Bhawan,
 New Delhi through its Secretary.
- The Chairman & Managing Director, M/s National Project Construction Corporation Ltd., Corporate Office, Plot No.67-68, Sector 25, Faridabad-121004 Haryana.
- 3. The General Manager (HR),
 Central Public Work Department,
 M/s National Project Construction
 Corporation Ltd.,
 30-31, Raja House,
 Nehru Place,
 New Delhi.

.. Respondents

(By Advocate: Ms. Kritika Sharma for Shri Naresh Kaushik)

ORDER (ORAL)

By Mr. Justice Permod Kohli

Learned counsel for the parties have informed the Tribunal that during the pendency of the OA, disciplinary enquiry has been completed and the applicant has been exonerated of all the charges.

2. In this view of the matter, this OA is rendered infructuous. Dismissed as such.

(NITA CHOWDHURY) MEMBER (A) (PERMOD KOHLI) CHAIRMAN

/kdr/